GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO. 4166 TO BE ANSWERED ON 7THJANUARY, 2019

REGULATION OF PRIVATE PLACEMENT AGENCIES

4166. DR. HEENA VIJAYKUMAR GAVIT:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO: SHRI DHANANJAY MAHADIK: SHRI SATAV RAJEEV: SHRIMATI SUPRIYA SULE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the various laws/guidelines enacted/laid down to regulate the functioning of Private Placement agencies in the country;
- (b) whether the Government has issued any guidelines to the States for regulation of private placement agencies;
- (c) if so, the details thereof and the extent of compliance reported by the States in this regard along with the steps taken/being taken by the Government to ensure strict compliance of the said laws/guideline by the States;
- (d) whether the government has evaluated the effectiveness of these laws/guidelines in regulating/ monitoring the activities for the private placement agencies;
- (e) if so, the details thereof and the outcome thereof; and
- (f) whether the Government proposes to review the existing laws/guidelines to check exploitation by the placement agencies effectively and if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (f): Ministry of Labour and Employment has issued guidelines on 30.10.2003 to the State Governments and Union Territory (UT) Administrations to consider regulation of the functioning of Private Placement Agencies. Subsequently, the Ministry requested States and UTs in October 2010, to register placement agencies under Shops & Establishments Act, which is administered by the State Governments. A few states like Delhi, Chhattisgarh, Mizoram, Jharkhand have made some arrangements for regulation of Private Placement Agencies.

V.V. Giri National Labour Institute has brought out a report which has assessed the functioning of private placement agencies. One of the recommendations of the study was the need for having a legislation for regulation of private placement agencies.

Meetings were also held on 6/12/2017 and 12/02/2018 at Shillong and Kolkata respectively, where the representatives of the Ministry of Labour and Employment, ILO and other Stakeholders had participated to discuss issues relating to regulation of placement agencies.
